

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 407**

**TO BE ANSWERED ON THE 21<sup>ST</sup> JULY, 2026/ ASHADHA 30, 1948 (SAKA)**

**DATA BASE OF CHILD SEX OFFENDERS**

**407. SMT. PRIYANKA GANDHI VADRA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government proposes to make the data base of child sex offenders accessible to the public and if so, the details thereof;**
- (b) whether the Government proposes to undertake real time monitoring of child sex offenders and if so, the details thereof, along with the any pilot projects taken up;**
- (c) whether measures are being taken to strengthen background verification and screening of individuals employed in child-care, educational institutions, sports institutions and other establishments that grant easy access to minors and if so, the details thereof;**
- (d) whether the mandatory verification of criminal records and availability of child sex offender data to such institutions and if so, the details thereof; and**
- (e) the action being taken to ensure the protection of minors from convicted sex offenders and the reporting mechanisms established for the same particularly in child-care and educational institutions?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) & (b): Police' and 'Public Order' are 'State' subjects under the Seventh Schedule of the Constitution of India. State Governments/ UT Administrations are primarily**

**responsible for the prevention, detection, investigation and prosecution of crimes through their Law Enforcement Agencies (LEAs).**

**The National Database on Sexual Offenders (NDSO), is a centralized database established by NCRB in 2018 under the Ministry of Home Affairs. It is designed to assist law enforcement agencies in the investigation, detection and prevention of sexual offences, including offences under the Protection of Children from Sexual Offences (POCSO) Act, by maintaining records of sexual offenders. The database serves as an investigative tool to facilitate the identification of accused and repeat offenders, verify criminal antecedents, during investigation of sexual offences. Access to NDSO is restricted to authorized law enforcement agencies, ensuring that information is used for official investigative purposes.**

**(c) to (e): National Crime Records Check (NCRC) portal developed by NCRB is used by government agencies for the preliminary verification of employees and personnel. It facilitates preliminary crime record check using CCTNS/ Inter-operable Criminal Justice System (ICJS) database.**

**States/UTs have launched citizen portal over CCTNS application facilitating verification request by individuals/ organizations. Educational institutions, child care homes, and other establishments may request for verification of individuals through CCTNS citizen portals. States/UTs police can use NCRC for verifying crime records of an individual during the verification process.**

**The Ministry of Home Affairs has also launched the online Cyber Crime Reporting Portal for reporting incidents of online child sexual exploitation and other cyber-crimes, and the National Cyber Crime Reporting Helpline (1930) provides assistance in reporting cyber related offences.**

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